

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

5. I.A. 1564/2024
In
C.P. (IB)-54(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.04.2024**

NAME OF THE PARTIES: R H Petroleum Private Limited

VS

MS Tag Offshore Ltd

Appearances:

For Liquidator : Adv. Dhruvad Vaghani a/w. Adv. Rishabh Sethi i/b.
Lex Aeterna Practices

SECTION 9 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1564/2024

This is an application filed by the liquidator for extension of liquidation period by one year from 15.12.2023 to 14.12.2024.

Ld. counsel for the liquidator submits that certain litigations are pending before the Hon'ble Bombay High Court and the Hon'ble Supreme Court wherein the issue is related to the marine time claims which are being adjudicating upon as well as interplay between the marine time law and the IBC, the pending litigations will have direct bearing upon the liquidation process.

In view of the same extension is granted for 9 months from **15.12.2023**. I.A. is partly **allowed** and stands **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)